

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. II

**Excise Appeal No. 50648 of 2019 with
Excise Miscellaneous Application No. 50760 of 2019**

(on behalf of the appellant)

(Arising out of Order-in-Appeal No. 987(CRM)CE/JDR/2018 dated 10.9.2018
passed by the Commissioner, Central Goods & Service Tax, Udaipur)

**Commissioner of Central Goods &
& Service Tax, Excise & Customs, Udaipur**

142-B, Sector-11, Hiran Magri,
Udaipur, Rajasthan-313002

Appellant

Versus

M/s Zenox Products (Prop. Smt. Ranjana Choudhary) Respondent

Near Ruchika Garden,
Panerio Ki Madri,
Udaipur

Appearance

Shri R.K. Mishra, DR - for the appellant

None - for the respondent

CORAM:HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)

Date of Hearing/Decision: 24.12.2019

Final Order No. 51756/2019

Anil Choudhary:

An prayed by Revenue, the Misc. application for withdrawal of
their appeal under the modified litigation policy, the Misc.
application is allowed. The appeal is disposed of as withdrawn.

(Dictated & pronounced in open Court)

(Bijay Kumar)
Member (Technical)

(Anil Choudhary)
Member (Judicial)

RM

